

**IN THE HIGH COURT OF MADHYA PRADESH  
AT JABALPUR**

**BEFORE**

**HON'BLE SHRI JUSTICE GURPAL SINGH AHLUWALIA**

**ON THE 8<sup>th</sup> OF MAY, 2024**

**WRIT PETITION No. 10843 of 2024**

**BETWEEN:-**

**M/S HI TECH SECURITY AND WORK FORCE PVT LTD THROUGH ITS ONE OF HTE DIRECTOR ARUN SINGH MANASH S/O SHRI RAMESH CHAND MANASH AGED 37 YEARS OCCUPATION BUSINESS R/O HOUSE NO 1-I/15 PANCHSHEEL NAGAR NEAR BHOLE BABA MANDIR NARMDA ROAD JABALPUR (MADHYA PRADESH)**

**.....PETITIONER**

***(BY SHRI RUDRA PRATAP DWIVEDI - ADVOCATE)***

**AND**

- 1. THE STATE OF MADHYA PRADESH THROUGH THE PRINCIPAL SECRETARY HOME DEPARTMENT A 310 3RD FLOOR ANNEXURE 2 VALLABH BHAWAN BHOPAL (MADHYA PRADESH)**
- 2. POLICE HEAD QUARTER THROUGH DIRECTOR GENERAL OF POLICE POLICE HEADQUARTER JEHANGIRABAD DISTRICT BHOPAL (MADHYA PRADESH)**
- 3. STATE INDUSTRIAL SECURITY FORCE AND PERSONAL SECURITY AGENCY THROUGH ADDITIONAL DIRECTOR GENERAL OF POLICE POLIE HEADQUARTER JAHANGIRABAD BHOPAL (MADHYA PRADESH)**
- 4. THE SUPERINTENDENT OF POLICE JABALPUR DISTRICT JABALPUR (MADHYA PRADESH)**

.....RESPONDENTS

(BY SHRI MOHAN SAUSARKAR – GOVERNMENT ADVOCATE )

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*This petition coming on for admission this day, the court passed the following:*

**ORDER**

1. This petition under Article 226 of the Constitution of India has been filed seeking the following reliefs :-

- (i) *That, by issuance of a writ in the nature of Mandamus the Hon'ble High Court may be pleased to call the entire records relating to the case of the petitioner.*
- (ii) *That, by issuance of a writ in the nature of mandamus the Hon'ble High Court may be pleased to direct the respondents decide the pending applications of the petitioner for renewal of his security license and renewed the license of the petitioner.*
- (iii) *That, by issuance of a writ in the nature of mandamus the Hon'ble High Court may be pleased to direct the respondents to provide Rs.15,00,000/- towards the compensation for the continuous harassment and loss occurred by the petitioner.*
- (iv) *Any other writ direction order as may be deemed fit in the circumstances may also be awarded along with the cost of litigation.*

2. It is submitted by counsel for the petitioner that petitioner was running a security agency and license was valid up to 19.8.2023. The petitioner has submitted an application for renewal of the license well within time along with necessary documents but the said application is still pending and has not been decided so far. Accordingly, it is prayed that respondents be directed to decide the application as expeditiously as possible.
3. Heard learned counsel for the petitioner.
4. Primary concern of the petitioner is to decide the application for renewal of license. Therefore, this petition is **disposed of** with a direction that in case, if the application has not been decided, then it shall be decided within a period of one month from the date of production of certified copy of this order.
5. It is made clear that this Court has not considered the merits / demerits of the case and the application shall be decided strictly in accordance with law without getting influenced or prejudiced by this direction.

**(G.S. AHLUWALIA)**  
**JUDGE**

JP